

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1511/96

Date of Order: 28.8.97

BETWEEN:

P.Jara Rao

.. Applicant.

AND

1. The Union of India, rep. by its Secretary to Govt., Ministry of Personnel and Training, New Delhi.
2. The Comptroller and Auditor General of India, Govt. of India, Sardarjung Enclave, New Delhi.
3. The Principal Accountant General (Auditor-I), A.P., Saifabad, Hyderabad-4.
4. The Accountant General (Auditor-II), A.P., Saifabad, Hyderabad- 4.

.. Respondents.

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Counsel for the Applicant

.. Mr. N. Rama Mohan Rao

Counsel for the Respondents

.. Mr. G. Parameshwara Rao

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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None for the applicant. Smt. Shakthi for  
Mr. G. Parameshwara Rao, learned standing counsel for the  
respondents.

2. The pay of the applicant herein was stepped up on par with  
one Sri G.V.Ramana Rao (II) w.e.f. 24.4.84. The said stepping up  
of pay was cancelled and follow up action was taken for recovery  
of over payment from the applicant herein by the impugned memo

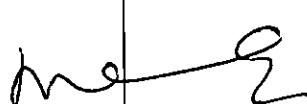
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.. 2 ..

No. Prl. AG (Au) I/Bills-I/Gen 1./3.79 (55)/96-97, dt. Nil (A-7).

3. This OA is filed for setting aside the impugned order No. Prl. AG (Au) I/Bills-I/Gen 1./3.79 (55)/96-97, dt. Nil (A-7) of R-4 and for a consequential direction to the respondents not to affect the recoveries from the salary of the applicant.

4. The contentions raised in this OA and the prayer in this OA are exactly similar to the contentions and the prayer raised in OA. 1510/96 which was disposed of today. For reasons stated in OA. 1510/96 this OA is also liable to be dismissed. Accordingly it is dismissed. No costs.

  
( R. RANGARAJAN )  
Member (Admn.)

Dated: 28th August, 1997

( Dictated in Open Court )

sd:

  
D.R. (J)

Copy to:

1. The Secretary to Govt., Min.of Personnel and Training, New Delhi.
2. The Comptroller and Auditor General of India, Sardar Jung Enclave, New Delhi.
3. The Principal Accountant General, (Auditor-I), A.P., Saifabad, Hyderabad.
4. The Accountant General (Auditor-II), A.P., Saifabad, Hyderabad.
5. One copy to Mr.N.Ram Mohan Rao, Advocate,CAT,Hyderabad.
6. One copy to Mr.G.Ramamswara Rao, Addl.CGSC,CAT,Hyderabad.
7. One copy to D.R(A),CAT,Hyderabad.
8. One duplicate copy.

YLKR

case  
1297

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COMPILED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RAGHAVAN : M. (A)

AND

THE HON'BLE SHRI B. S. JAI P. MEGHWARI  
(M) (J)

Dated: 28/8/97

ORDER/JUDGEMENT

M.A./R.A./C.A. NO.

in

C.A. NO. 1511/96

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

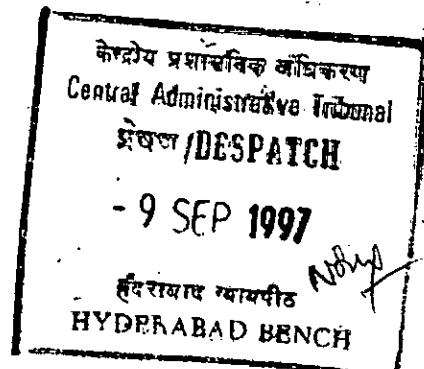
Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

R.A.No. 81/97 in OA.1511/96

Date of Order : 15.12.97

BETWEEN:

P.Jaya Rao

.. Applicant.

AND

1. The Union of India, rep. by its Secretary to Govt., Ministry of Personnel and Training, New Delhi.
2. The Comptroller and Auditor General of India, Govt. of India, Sardarjung Enclave, New Delhi.
3. The Principal Accountant General (Audit-I), A.P. Saifabad, Hyderabad.
4. The Accountant General (Audit-II), A.P. Saifabad, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. N. Rama Mohana Rao

Counsel for the Respondents

.. Mr. G. Parameshwara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr. Shiva for Mr. N. Rama Mohan Rao, learned counsel for the applicant and Mrs. Shakti for Mr. G. Parameshwara Rao, learned standing counsel for the respondents.

2. The contentions raised in this RA and the relief claimed in RA.80/97 are similar. Hence this RA also dismissed, but the observation made in RA.80/97 will hold good in this RA also.  
No costs.

( R. RANGARAJAN )  
Member (Admn.)

Dated : 15th December, 1997

(Dictated in Open Court) *Amr*

Copy to:

1. The Secretary to Govt., Min. of Personnel & Training,  
New Delhi.
2. The Comptroller and Auditor General of India,  
Govt. of India, Sardar Jung Enclave, New Delhi.
3. The Principal Accountant General (Audit-I),  
A.P.Saifabad, Hyderabad.
4. The Accountant General (Audit-II), A.P.Saifabad,  
Hyderabad.
5. One copy to Mr. N. Rama Mohan Rao, Advocate, CAT, Hyderabad.
6. One copy to Mr. G. Parameswara Rao, Addl. CGSC, CAT, Hyderabad.
7. One copy for duplicate.
8. One copy to Mr. P. Jaya Rao, Asst. Audit officer,  
c/o Principal Accountant General, (Audit)  
Saifabad, Hyderabad.

YLKR

30/12/97  
8

TYPED BY  
COMPARED BY

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :  
M(J)

Dated: 15.12.97

ORDER / JUDGMENT

~~M.R.A./C.A. No. 81/97~~

in

~~C.A. No. 1511/96~~

~~Admitted and Interim Directions  
Issued.~~

~~Allowed~~

~~Disposed of With Directions  
RA  
Dismissed~~

~~Dismissed as Withdrawn~~

~~Dismissed for Default~~

~~Ordered/Rejected~~

~~No order as to costs.~~

SRR

II Court

